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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,

CALCUTTA BENCH: -- CALCUTTA.

O.A. No.....350/00/27 of 2017

(An application under Section 19 of the Administrative Tribunal Act, 1985)

Noorul Hoda, son of Late Md. Hasan, permanent resident of village: -- Serhwa, P.O:-- Jogia, P.S:-- Ramnagar, Dist: -- West Champaran, Bihar, aged about 57 years, presently working as Superintending Engineer (Elect.), Civil Construction Wing, All India Radio, under Prasar Bharati , at Kolkata.

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Applicant

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1. The Union of India through the Secretary, Ministry of Information & Broadcasting (M.I. &B.), 5th floor, Shastri Bhawan, New Delhi.
2. The Secretary, Department of Personnel, Public Grievances and Pensions, Lok Nayak Bhawan, Khan Market, New Delhi – 110003.
3. The Chief Executive Officer, Prasar Bharati, 2nd Floor, P.T.I. Building , Sansad Marg, New Delhi-800001.
4. The Director General, Akashvani Bhawan, Parliament Street, New Delhi-110001.
5. The Chief Engineer, Civil Construction Wing, All India Radio, 6th floor Soochna Bhawan, C.G.O. Complex, Lodhi Road, New Delhi-110003.

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Respondents

Subject: Promt

A handwritten signature in black ink, appearing to read "All".

No. O.A. 350/00127/2017

Date of order: 21.2.2017

Present : Hon'ble Mr. A.K. Patnaik, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

For the Applicant : In person

For the Respondents : None

O R D E R (Oral)

Per A.K. Patnaik, Judicial Member:

Heard the applicant appearing in person. He has already filed affidavit of service.

2. The applicant has filed this O.A. under Section 19 of the AT Act, 1985 with the following reliefs:-

"1. That your Lordships may be graciously pleased to direct the Respondent No. 1 to consider the representations of the applicant dated 19.9.2016 in which office Memorandum No. AB.14017/61/2008-Estt.(RR)/Pt. dated 18.1.2011 has been challenged and pass a reasoned Speaking Order within a period of 30 days from the date of receipt of order of this Hon'ble Tribunal.

2. That your Lordships may further be graciously pleased to direct the Respondent No. 1 to pay compensation for his sorrow and sufferings and cost of the case may please be awarded in favour of the applicant."

2. The applicant submitted that he joined Civil Construction Wing, All India Radio under Prasar Bharati as Assistant Engineer (Elect.) on the recommendation of the UPSC on 11.7.1988 and was subsequently promoted to the post of Executive Engineer (Elect.) on adhoc basis on 23.12.1996 and was regularised on 13.4.1998 and thereafter he was promoted as Superintending Engineer (Elect.) on adhoc basis and subsequently regularised and is enjoying Pay Band-4 with Grade Pay of Rs. 8700/- since 23.3.2012 as per order dated 3.3.2015. The grievance of the applicant is that he has entered Group A service on 23.12.1996 and has completed 17 years of regular service ^{as} on 22.12.2013 including one year

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service in PB-4 with Grade Pay of Rs. 8700/- which according to the applicant is one of the requirements for granting Grade Pay of Rs. 10000/- and another requirement is that officer should be in the grade of Superintending Engineer and equivalent PB-4 with 3 years regular service in the grade in Organized Group 'A" service. As per the applicant he is eligible for consideration for promotion for grant of Grade Pay of Rs. 10000/- w.e.f. 22.12.2013. He has made a representation on 19.9.2016 but till date she has not received any response.

4. Therefore, without waiting for the reply we think it appropriate to dispose of this O.A. by directing the respondent No. 2 that if any such representation has been preferred on 19.9.2016 and still pending consideration then the same may be considered and disposed of by way of a well reasoned order within a period of two months and if after such consideration the applicant's grievance is found to be genuine then expeditious steps may be taken within a further period of three months from the date of such consideration to extend those benefits to the applicant.

5. A copy of this order along with paper book be transmitted to the respondent No. 2 by speed post for which the applicant undertakes to deposit necessary cost within a period of 7 days.

6. With the aforesaid observation and direction, the O.A. is disposed of.
No costs.

7. It is made clear that we have not expressed any opinion on the merits of the case. All points are kept open for consideration by the respondent No. 2.

(Jaya Das Gupta)
Administrative Member

(A.K. Patnaik)
Judicial Member

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